

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 264/GT/2021

Subject : Petition for revision of tariff of Muzaffarpur Thermal Power Station Stage-I (220 MW) after the truing up exercise for the period from 1.4.2014 to 31.3.2019.

Petition No. 263/GT/2021

Subject : Petition for determination of tariff of Muzaffarpur Thermal Power Station Stage-I (220 MW) for the period from 1.4.2019 to 31.3.2024.

Petitioner : Kanti Bijlee Utpadan Nigam Limited

Respondents : Bihar State Power Holding Company Limited & 2 ors.

Date of Hearing : **20.9.2022**

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTPC
Ms. Ritu Apurva, Advocate, NTPC
Ms. Asha Bari Thakur, Advocate, NTPC
Shri Deepak Thakur, Advocate, NTPC
Ms. Rohini Prasad, Advocate, BSPHCL

Record of Proceedings

These Petitions were called out for hearing today.

2. Due to paucity of time, these petitions could not be taken up for hearing. Accordingly, the Commission adjourned the matter.

3. The Commission directed the Petitioner to furnish the following additional information, with advance copy to the Respondents, on or before **20.10.2022**:

(i) *Details of Form 13 i.e., calculation of interest on weighted average rate of interest for the period from 2014-15 till 2018-19;*

(ii) *Detailed calculation for the effective tax rate, duly supported by tax audit report for the respective years.*

(iii) *The Commission vide its Order dated 22.1.2020 in Petition No. 240/GT/2017 & 241/GT/2017 had directed the Petitioner, to furnish the reasons for not achieving the Station Heat Rate after R&M, at par with similar taken over stations comprising of units of 110 MW capacity like Tanda TPS (2750 kcal/kWh). Therefore, the Petitioner shall furnish the reasons for the same.*



(iv) Normal O&M expenses of the generating station (not booked under R&M expenses) which were unavoidable even when the unit's/ station was under shut down.

(v) Liability Flow Statement (Form-18) for all the years of 2014-19 tariff period i.e. from 1.4.2014 to 31.3.2019 along its reconciliation with the Form-1(I) (Statement showing claimed capital cost).

(vi) Form-13 (Calculation of WAROI on actual loans) for the 2019-24 tariff period as the WAROI claimed for the year 2019-20 in Petition No. 264/GT/2021 is on very higher side i.e. 14.47 % as compared to the WAROI claimed for the year 2018-19 i.e. 9.67%.

4. The Respondents are permitted to file their replies, by **3.11.2022**, after serving copy to the Petitioner, who shall file its rejoinder, if any, by **10.11.2022**. The parties shall ensure the completion of pleadings within the due dates mentioned and no extension of time shall be granted for any reason.

5. The Petitions shall be listed for hearing on **06.12.2022**.

By order of the Commission

Sd/-

(B. Sreekumar)
Joint Chief (Law)

